

(b) whether the mining has been taken up as per the mining plans approved by the competent authority and if not, the number of cases where deviation has occurred along with the reasons for the same; and

(c) the action taken, if any, against the authorities for failure to observe strictly the mining plans?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):
(a) The details are as under:

i) Land acquired during the year 2008-09 company-wise is as under:

In hectares		
SL. No.	Company	Total land
1.	Eastern Coalfields Limited	36,380
2.	Bharat Coking Coal Limited	6,950
3.	Central Coalfields Limited	2005,438
4.	Western Coalfields Limited	324,530
5.	South Eastern Coalfields Limited	32,392
6.	Mahanadi Coalfields Limited	452,845
TOTAL		2858,535

ii) Generally mining operation continues for a period of 30 years or till exhaustion of reserves, whichever is later. As on date the following areas stand exhausted and reclaimed in different coal companies.

Sl. No.	Company	Area in hectares
1.	Eastern Coalfields Limited	11.26
2.	Northern Coalfields Limited	945.00
3.	Western Coalfields Limited	33,295
4.	South Eastern Coalfields Limited	224.17
5.	Mahanadi Coalfields Limited	209.05

(b) Mining is done as per the approved mining plans.

(c) Does not arise in view of answer given in part (b) of the question.

Allocation of captive coal blocks

1827. SHRI R.C. SINGH: Will the Minister of COAL be pleased to state:

(a) whether Government has decided to allocate coal blocks for captive use; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) and (b) Coal/lignite blocks for captive use are allocated to eligible public and private sector companies for generation of power, production of iron & steel, production of cement and production of syn-gas through coal gasification (underground and surface) and coal liquefaction.

Government has so far allocated 208 coal blocks. Of these, 147 coal blocks have been allocated to various public and private sector companies for captive use in the specified end uses.

New coal distribution policy

1828. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of COAL be pleased to state:

- (a) whether Government has any plans to review the new coal distribution policy;
- (b) if so, the details of the plans for the sustainable energy security regarding coal; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) to (c) The New Coal Distribution Policy, notified by the Ministry of Coal on 18th October, 2007, inter-alia, provides that full requirements of Defence sector and Railways, 100% of the "normative requirement" for Power/Fertilizer sector and 75% of the "normative requirement" for other consumers would be considered for supply through Fuel Supply Agreement (FSA) by coal companies. The policy also provides that the linkage system would be replaced with a more transparent bilateral commercial arrangement of enforceable Fuel Supply Agreement. It has also been provided that in order to meet full requirement of coal under Fuel Supply Agreement, coal companies may have to import, if required, from time to time and they may adjust its overall price accordingly. By and large, the present policy has been found to be working satisfactorily.

Losses of stamp and registration fee

†1829. MISS ANUSUIYA UIKEY: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that coal companies don't have agreement carried out with the State Governments and, as a result, State Governments incur huge losses of stamp and registration fee;
- (b) if so, whether, in order to compensate huge losses to the State Governments, the Central Government would consider repealing of Coal Bearing Act, or making provisions for registration in the said Act; and

† Original notice of the question was received in Hindi.